

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chandernagore Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 20/TT/2022

Date: 11.4.2022

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for trueing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Asset 1: 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Circuit-I of 400 kV D/C Bikaner (RVPNL)- Sikar (PG) line; Asset 2: 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Circuit-II of 400 kV D/C Bikaner (RVPNL)- Sikar (PG) line and Asset 3: 2 Nos. 220kV Line bays at 765/400/220kV Fatehpur Sub-station under “Line bays associated with various Regional Strengthening Schemes in the Northern Region”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 9.5.2022:

2014-19 period

- a) Reconciliation statement for the Additional Capital Expenditure (ACE) during 2014-19 with the Auditor Certificates for Asset 1, Asset 2 and Asset 3.
- b) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with ‘floating rate’ for all the assets.

- c) The actual capital cost should be compared with the benchmark cost as specified by the Commission and any variation in capital cost to be explained.
- d) Confirm the nature of Sub-station in all Assets i.e. if it is a Brownfield, Greenfield or a GIS.
- e) Reasons for difference in O&M expenses approved in earlier order and claimed now for Asset 1 and Asset-2

2019-24 period

- f) Package-wise and Vendor-wise details along with reasons of the Additional Capital Expenditure (ACE) claimed beyond the cut-off date for the Combined Asset.
- g) Confirmation whether any further ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

Forms

- h) Provide flow of liabilities statement as per Annexure-I for the instant assets.
 - i) Form 13 for the instant transmission assets.
2. Confirm that the instant assets are currently in use.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

